

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Jammu, 01st May, 2023

S.O 238.—In exercise of the powers conferred by sub-section (2) of section 7 read with section 7-A of the Industrial Disputes Act, 1947 and in supersession of notification S.O. 120 dated 07-04-2021, the Government hereby appoint Ms Kalpana Revo, District and Sessions Judge to be the Presiding Officer, Industrial Tribunal and Labour Court, Jammu and Kashmir.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/8/2022-10.

Dated. 01 -05-2023.

Copy to the:

1. Commissioner Secretary to Government, General Administration Department.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No.21590/RG/GS dated 28-04-2022.
4. Ms Kalpana Revo, Presiding Officer, Industrial Tribunal and Labour Court, Jammu and Kashmir.
5. Director, Archaeology, Archives and Museums, J&K, Jammu.
6. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
7. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
8. In-charge Website, Department of Law, Justice & PA.
9. S.O Section, Department of LJ&PA (w. 7. s.c).
10. Concerned file.


(Ashish Gupta)

Additional Secretary to Government